

8

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.NO. 178 of 1997

DATE OF DECISION.....26.3.99.....

Sri Ananda Mohan Singha

(PETITIONER(S))

Dr. N.K. Singh

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Sri B.S. Basumatary, learned Addl. C.G.S.C.

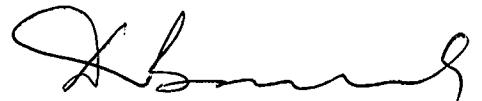
ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 178 of 1997.

Date of Order : This the 26th day of March, 1999.

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Sri Ananda Mohan Singha,
Son of late K. Tochabi Singha,
Village-Wapokpi,
P.O. Kaptanpur,
District-Cachar,
Constable, Foreigner
Regional Registration Office,
Silchar

Applicant

By Advocate Dr. N.K. Singh.

-versus-

1. The Union of India,
Represented by the Ministry of
Home Affairs, New Delhi.
2. The Joint Secretary,
Government of India,
Ministry of Home Affairs,
New Delhi
3. The Commissioner & Secretary
to the Government of Assam(A)
Department, Dispur, Guwahati-6.
4. Under Secretary to the
Government of Assam, Home (A)
Department, Dispur,
Guwahati-6.
5. The Director General of Police,
Ulubari,
Guwahati-7, Assam

Respondents

By Advocate Sri B.S. Basumatary, learned Addl.
C.G.S.C.

O R D E R

BARUAH J. (V.C.)

This application has been filed by the
applicant for a direction to the respondents for

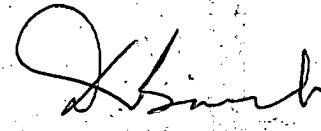
payment of Special (Duty) Allowance as per Office Memorandum dated 14.12.1983. In view of the order of the Apex Court passed in Civil Appeal No. 3251 of 1993, persons belonging to North Eastern Region are not entitled to get Special (Duty) Allowance.

2. Heard Dr. N.K.Singh, learned counsel appearing on behalf of the applicant and Sri B.S. Basumatary, learned Addl. C.G.S.C.

3. In view of the decision of the Apex Court this Tribunal cannot give any decision for payment of Special (Duty) Allowance to the applicant inasmuch as the applicant being a resident of the North East Region is not entitled to Special (Duty) Allowance.

4. In view of the above, the application is dismissed.

5. Considering the facts and circumstances of the case, I, however make no order as to costs.



(D.N. BARUAH)
Vice-Chairman

trd